

**CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)**

Hearing Schedule for the month of April, 2014 (Advance)

Date, Day & Time	Sl. No.	Petition No.	Petitioner	Subject in Brief
1.4.2014 Tuesday At 10:30 A.M.	1.	160/MP/2013	APCPL	Petition for Scheduling and Dispatch of electricity from the Indira Gandhi Super Thermal Power Project of the petitioner at Jhajjar.
	2.	9/RP/2014	NTPC	Petition for review of Order dated 21.01.2014 passed by the Hon'ble Commission in petition no 204/GT/2011 filed for approval of generation tariff of Farakka Super Thermal Power Station, Stage-III (IX500MW) for the period from the actual date of commercial operation COD (04.04.2012 to 31.03.2014. <i>(On admission)</i>)
	3.	274/2010	MPL	Determination of Tariff of Units 1 and Unit 2 of Maithon Power Limited. <i>(For direction)</i>
	4.	37/TT/2011	JPGL	Determination of tariff for transmission system associated with evacuation of power from Karcham Wangtoo Hydro Electric Project. <i>(For direction)</i>
	5.	337/2010	PGCIL	For removal of the difficulties arising on account of billing collection and disbursement of transmission charges activity. <i>(For direction)</i>
	6.	284/2010	PGCIL	Transmission tariff for transmission system associated with 400 kV D/C Raigarh-Raipur TL Western Region. <i>(For direction)</i>
	7.	88/TT/2011	PGCIL	Transmission tariff under WRSS IX. <i>(For direction)</i>
	8.	65/TT/2012	PGCIL	Transmission tariff for (a) LILO of Neelamangala-Somanhalli 400 KV D/C Line at Bidadi with 1X63 MVAR Bus Reactor and (b) 2X500 MVA ICTs with associated bay and equipments along with downstream network at Bidadi GIS S/S under System strengthening -X in SR Grid. <i>(For direction)</i>
	9.	77/TT/2012	PGCIL	Transmission Tariff for Transmission assets (Group-1) associated with 765 KV system for Central Part of Northern Grid part-II. <i>(For direction)</i>
	10.	151/TT/2011	PGCIL	Transmission tariff for (i) 1x500 MW HVDC back to back station at Sasaram under Eastern - Northern inter-regional HVDC Transmission System in ER. <i>(For direction)</i>
	11.	142/MP/2012	PGCIL	Non-payment of Transmission charges by the beneficiaries to PGCIL. <i>(For direction)</i>
	12.	84/MP/2013	SRSL	Registration under REC Mechanism and Section 86(I) (e) of the Electricity Act, 2003. <i>(For direction)</i>
	13.	126/MP/2013 with I. A. No. 14/2013	TML	Issuance of Renewable Energy Certificate. <i>(For direction)</i>
	14.	53/MP/2012	NSPCL	Recovery of UI Charges from CSLDC in respect of Bhilai Expansion Power Plant (2x250 MW). <i>(For direction)</i>
	15.	267/SM/2012	Suo-Motu	Filing of application for determination of tariff for generation of electricity from the generating stations and Inter-State transmission of electricity through the transmission system of Sardar Sarovar Narmada Nigam Limited. (SSNNL) <i>(For direction)</i>
	16.	134/MP/2011	BACL	Clarification on the interpretation of Clause 5 of UI Regulations 2010. <i>(For direction)</i>
	17.	131/MP/2012	MPL	Petition under Sections 62, 79 and 178 of the Electricity Act, 2003. <i>(For direction)</i>

15.4.2014 Tuesday At 10:30 A.M.	1.	58/MP/2014	NLC	Seeking Commission's permissions to maintain status-quo for injection of infirm power for commissioning activities under UI mechanism till 30.04.2014 or declaration of COD of Unit I of the 2X250MW NLC-Thermal Power Station II Expansion whichever is earlier.
	2.	10/RP/2014	SLDC, MP	Review for Commission's Order dated 18.12.2013 in Suo-Motu Petition No. 208/SM/2011 on the implementation of the Automatic Demand Management Scheme in terms of the Grid Code. <i>(On admission)</i>
	3.	62/MP/2014	IBPL	Revision of the mechanism for calculating the Escalation rates for domestic coal published by the Hon'ble Central electricity Regulatory Commission for the purpose of tariff payment in a PPA under Case-I bidding process.
	4.	158/MP/2013	PXIL	Removal of difficulty arising due to present method of transmission corridor allocation to Power Exchange for collective transactions.
	5.	61/MP/2014	TEL	Allowing injection of infirm power from Units-51, 52 and 53 of DGEN Mega Power Project for testing including full load testing for the period up to the declaration of commercial operation of the respective units.
	6.	331/SM/2013	Suo-Motu	Non-compliance of CERC (Procedure, Terms and Condition for grant of transmission Licence and other related matters) Regulations 2009.
	7.	11/RP/2014	NTPC	Review of the Order dated 13.02.2014 passed by this Honourable Commission in Petition Non 12/MP/2014 to the extent of disallowance of IDC and IEDC for the extended period. <i>(On admission)</i>
	8.	12/RP/2014	NTPC	Petition for Review of Order dated 13.2.2014 in Petition No. 11/MP/2014. <i>(On admission)</i>
	9.	157/MP/2013	THDCIL	Revision of Declared Capacity for a day (in MW) for the generating stations of the Petitioner-THDC India Limited.
	10.	116/GT/2013	THDCIL	Approval of Generation Tariff of Koteshwar Hydroelectric project. <i>(For direction)</i>
	11.	138/GT/2013	DVC	Approval of tariff in respect of Mejia Thermal Power Station alongwith Addl. Capex. <i>(For direction)</i>
	12.	I.A. No. 13/2014 in Petition No. 228/GT/2013	NHPC	Interlocutory Application in Petition No. 228/GT/2013 filed for determination of tariff.
	13.	115/GT/2013	NHPC	Approval of Generation Tariff of Teesta Low Dam Project, Stage-III. <i>(For direction)</i>
	14.	26/GT/2013	NHPC	Approval of Generation tariff of Chamera HE Project Stage-III. <i>(For direction)</i>
	15.	3/GT/2013	NHPC	Approval of Generation tariff of CHUTAK HE Project for the period from 01.09.2011 to 31.03.2014. <i>(For direction)</i>
	16.	135/GT/2013	NTPC	Approval of tariff of Kahalgaon Super Thermal Power Station, Stage-I (840 MW) after the truing up exercise. <i>(For direction)</i>
	17.	17/GT/2013	NTPC	Revision of tariff of National Capital Thermal Power Station Stage-II (2X490MW) from (truing up). <i>(For direction)</i>
	18.	132/GT/2013	NTPC	Approval of tariff of Sipat Super Thermal Power Station Stage-II after truing up exercise. <i>(For direction)</i>
	19.	139/GT/2013	NTPC	For Revision of tariff of Anta gas Power Station, (419.33 MW) after truing up exercise. <i>(For direction)</i>

	20.	182/GT/2013	NTPC	Approval of tariff of Vindhyachal Super thermal Power Station Stage I. <i>(For direction)</i>
	21.	176/GT/2013	NTPC	Approval of tariff of Rihand Super Thermal Power Station. <i>(For direction)</i>
	22.	148/GT/2013	NTPC	Approval of tariff of Vindhyachal Super Thermal Power Station Stage III (1000 MW) after truing up exercise. <i>(For direction)</i>
	23.	183/MP/2013	RGPPL	Sale and purchase of power from the Gas Power Station (1967.08 MW) of the Petitioner to Maharashtra State Electricity Distribution Company Limited.
	24.	79/MP/2013	GMRKEL	Agreement between GMR Energy Limited and PTC India Limited for compensation due to Change in Law impacting revenues and costs during the Operating Period.
	25.	81/MP/2013	GMREL	Compensation due to Change in Law impacting revenues and costs during the Operating Period.
	26.	77/GT/2013	GMRKEL	Approval of tariff of Kamalanga Thermal Power Plant of GMR-Kamalanga Energy Limited.
17.4.2014 Thursday At 10:30 A.M.	1.	283/TDL/2013	PPPPL	Application for grant of inter-state trading licence.
	2.	3/RP/2014	PGCIL	Review of order dated 14.11.2013 in Petition No 57/TT/2012 in respect of determination of fees and charges for Unified Load Despatch & Communication Scheme (power grid portion i.e Communication system portion and SLDC system retained by the petitioner after formation of POSOCO) in Western Region for the period 2009-14 block.
	3.	8/RP/2014	PGCIL	Review of Order dated 23.12.2013 passed by this Hon'ble Commission in Petition NO: 62/TT/2012 in respect of determination of transmission Charges for Assets under WRSS-XI in Western Region for the period 2009-14 block.
	4.	19/MP/2013	PGCIL	Revocation of license and for vesting of the project in CTU.
	5.	20/MP/2013	PGCIL	Revocation of license and for vesting of the project in CTU.
	6.	35/MP/2014	POSOCO	Petition regarding the notice of demand served on the Company under Section 156 of the I.T. Act, 1961 received from the Deputy Commissioner of I.T, New Delhi, under regulation 21 of the CERC (Power System Development Fund) Regulation 2010 for removal of difficulties and under Regulation 14 of the CERC (Measures to relieve Congestion in real time operations) Regulations 2009, Regulations, 2009, Regulation 12 of the CERC (Unscheduled Interchange Charges and related matters) Regulations, 2009 and under Part 7 regulation 4 of CERC (Indian Electricity Grid Code) Regulations 2010 power to relax.
	7.	8/MP/2014 with I. A. No. 006/2014	EMCO	Evolving a mechanism for grant of an appropriate adjustment/compensation to offset financial/commercial impact of change in law during Construction and Operating period. <i>(On admission)</i>
	8.	24/MP/2014	APL	Petition under Section 79 of the Electricity Act, 2003 to evolve a mechanism/adjust tariff on account of subsequent events rendering petitioners power plant commercially unviable due to unprecedented, unforeseeable and uncontrollable events including enactment of new Coal pricing regulation by Indonesian Government and depreciation of Indian Rupee vis-a-vis US Dollar and Levy MAT as per amendment of Section 115JB of I.T. Act, 1961. <i>(On admission)</i>
	9.	285/MP/2013	KSEB	Misc petition for adjudicating the dispute on the secondary fuel oil consumption rate adopted in the energy charge bills of NTPC.
	10.	4/MP/2014	KSEB	For adjudicating the disputes on the Arbitrary denial of Open

				access on the power tied up with GRIDCO by the constituents in the southern - S2 Region and arbitrary denial of URS power and STOA by SRLDC on apprehended system security concerns violating the prudent utility practices resulting in under utilization of generation and transmission assets.
22.4.2014 Tuesday At 10:30 A.M.	1.	6/MP/2014	CSPDCL	Petition for cancellation of transmission licence dated 9.5.2011 granted by this Hon'ble Commission to M/s Jindal Power Limited Tamnar-PGCIL, Raipur transmission line and 400/220/33 KV Jindal Power Limited Tamnar Switchyard. <i>(On admission)</i>
	2.	80/TDL/2013	RRECL	Application for grant of a license for trading in electricity.
	3.	6/RP/2014	TSECL	Review Petition under Clause -12 (Power to Relax) on Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) regulations, 2014 effective from 17.02.2014.
	4.	106/TT/2012	TPGL	Approval of Transmission Tariff of LILO Point Jhanor Gandhar Dehgam line.
	5.	185/TT/2013	OPTCL	Wheeling Charges in respect of Transmission System of Odisha Power Transmission Corporation Limited (OPTCL) comprising of 220 KV D/C Rourkela-Tarkera-Budhipadar-Korba (Odisha portion) line and associated substation bays with effect from 01.04.2009 to 31.03.2014 for transmission of surplus power from NTPC Power stations in Eastern Region (ER) to Western region (WR).
	6.	267/2010	PGCIL	Transmission tariff for Barh - Balia kV D/C (Quad)line under Transmission System associated with Barh - Generation Project (3x660MW) in Eastern Region from DOCO (1.07.2010) to 31.3.2014.
	7.	227/TT/2013	PGCIL	Revised transmission tariff for Barh - Balia 400 KV D/C (Quad) line alongwith associated bays at Balia S/s after approval of RCE under transmission System associated with Barh Generation Project (3X660MW) in ER.
	8.	51/TT/2013	PGCIL	Approval of Transmission Tariff for (i) 765/400 KV 3x500 MVA ICT-II and other assets under Sasan UMPP TS in Western Region for Tariff block 2009-14 period.
	9.	98/TT/2012	PGCIL	Approval of Transmission System associated with Pallatana Gas Based Power Project and Bongaigaon Thermal Power Station in NER for tariff block 2009-14 period.
	10.	31/TT/2013	PGCIL	Approval of Transmission Tariff from provision of Bus Reactors in Northern Region (Group-II).
	11.	206/TT/2012	PGCIL	Approval of Transmission tariff of 160 MVA transformer and associated bays at Malda and other elements of ERSS IV.
	12.	100/TT/2013	PGCIL	Approval of Transmission Tariff for Assets-I: 400/220 KV, 315 MVA ICT-II at Samba S/S and other assets associated under NRSS-XXII.
	13.	42/TT/2013	PGCIL	Approval of Transmission Tariff of 2 nos. 400 KV line bays along with 2 nos. 80 MVAR switchable line reactors at 400 KV Silliguri S/S and 2 nos. 400 KV line bays at Bongaigaon S/s under Transmission schemes for enabling import of NER/ER surplus power by NR in ER.
	14.	163/TT/2013	PGCIL	Approval of Transmission Tariff for 500 MVA 400/220 KV ICT at Moga (DOCO: 01.07.2013) under the Augmentation of Transformation capacity in NR- Part A for Tariff Block 2009-14 in NR.
24.4.2014 Thursday At 10:30 A.M.	1.	78/TT/2012	PGCIL	Transmission tariff for Seoni-Wardha TL under WRSS-II, set A Scheme of Western Region.
	2.	153/MP/2013	PGCIL	Approval for execution of transmission system required in

				connection with grant of Connectivity to NCC Power Projects Limited.
3.	59/MP/2014	ERLDC		Providing protection systems having reliability, selectivity, speed and sensitivity and keeping them functional in terms of regulation 5.2 (l) of the CERC (Indian Electricity Grid Code) (First Amendment), Regulations 2012 read along with Regulation 3(e) of the Central Electricity Authority (Grid Standards) Regulations, 2010 for ensuring security of the Eastern regional grid as well as the interconnected Indian grid.
4.	130/MP/2013	ERLDC		Security of the ER grid as well as the interconnected Indian grid.
5.	91/MP/2013	CSPDCL		Petition under section 79(1) (c) (k) read with Section 29(5) and section 142 of the Electricity Act, 2003.
6.	315/MP/2013	PELPL		Petition for Adjudication of disputes arising out of the Open access approval granted to the petitioner for evacuation of electricity and the terms and conditions of the bulk power transmission agreement dated 24.12.2010.
7.	311/MP/2013	ECEPL		Seeking a direction against the Respondent to construct the associated transmission system for evacuation of power from 2640 MW, Bhavanapadu Thermal Power Project in Srikakulam district of Andhra Pradesh.
8.	321/TL/2013	PTCL		Petition for grant of Inter State transmission License to the Applicant.
9.	001/TT/2014	PTCL		Petition for grant of Inter State transmission License to the Applicant.
10.	62/MP/2013	KBUNL		Adjudication of disputes between the KBUNL and BSPHCL.
11.	72/MP/2014	NPCIL		Seeking Commissions permission to maintain status-quo for injection of infirm power in Southern Grid till declaration of COD or 22.07.2014, whichever is earlier.

Sd/
(T. D. PANT)
Deputy Chief (Legal)
21.4.2014